



The Tamil Nadu Panchayat Court (Validation of Proceedings) Act, 1970

Act 3 of 1971

Keyword(s):

Validation Act, Acts of Panchayat Court

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TAMIL NADU ACT No. 3 OF 1971*.

THE TAMIL NADU PANCHAYAT COURTS (VALIDATION OF
PROCEEDINGS) ACT, 1970.

[Received the assent of the President on the 20th January 1971, first published in the Tamil Nadu Government Gazette Extraordinary, on the 23rd January 1971 (Magha 3, 1892).]

An Act to validate certain proceedings and acts of the Panchayat Courts in the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-first Year of the Republic of India as follows :—

Short title

1. This Act may be called the Tamil Nadu Panchayat Courts (Validation of Proceedings) Act, 1970.

Validation of
certain pro-
ceedings and
acts of the
panchayat
courts.

2. Notwithstanding that a panchayat constituted or deemed to be constituted under the Tamil Nadu Village Panchayats Act, 1950 (Tamil Nadu Act X of 1950), and deemed under section 132 of that Act to be a panchayat court, has ceased under section 191 of the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958), to be a panchayat court, all decrees and orders passed, all plaints, written statements, applications, petitions and other documents received, all proceedings taken, and all other acts and things done, by or before such panchayat, during the period commencing on the 2nd October 1960 and ending with the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly passed, received, taken or done.

Exclusion of
time for
limitation.

3. In computing the period of limitation for revision against, or for an application for execution of, a decree or order passed by a panchayat mentioned in section 2 on or after the 2nd October 1960, but before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, the period between the date of passing the decree or order and the date of such publication shall be excluded.

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 3rd September 1970, Part IV—Section 3, page 222.